

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH  
(CIRCUIT BENCH AT SHIMLA)**

...

O.A.NO.063/01163/2019

Decided on: 08.11.2019

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &  
HON'BLE MR. MOHD. JAMSHED, MEMBER (A)**

...

Sunder Lal Janartha

S/o late Sh. Bhajan Dass Janartha,

aged about 68 years,

r/o Vill: Kashaini, PO: Tikkar,

Tehsil: Tikkar,

Distt. Shimla, H.P. 171203.

Applicant

Versus

1. Union of India

through Secretary (Home),

to the Government of India,

Ministry of Home Affairs,

New Delhi-110001.

2. Director General, SSB Force Headquarters, East Block-V R.K.

Puram, New Delhi-110066.

3. The Commandant, SSB Training Centre Saharan Tehsil (Rampur

Bushehar) Distt. Shimla, H.P. 172001.

Respondents

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**(BY: MS. SANJANA CHAUHAN, ADVOCATE)**

**ORDER (ORAL)**  
**SANJEEV KAUSHIK, MEMBER (J)**

1. The applicant seeks issuance of direction to the respondents to extend him benefit of one increment on completion of 12 months of service w.e.f. 1.7.2011, with all the consequential benefits, in terms of judgment dated 15.9.2017 (Annexure A-1) in Writ Petition No. 15732/2017 in the matter of **P. AYYAMPERUMAL VS. THE REGISTRAR, CENTRAL ADMINISTRATIVE TRIBUNAL & OTHERS**, by High Court of Judicature at Madras, as upheld by Hon'ble Apex Court by dismissing Special Leave petition (Civil) No.22283/2018 titled **UNION OF INDIA & OTHERS & OTHERS VS. P. AYYAMPERUMAL**, vide order dated 23.07.2018 (Annexure A-2) and Review Petition No.1731/2019 vide order dated 8.8.2019 (Annexure A-3), moved at the hands of the Union of India & Others.

2. Heard Ms. Sanjana Chauhan, learned counsel for the applicant. She argues that once the issue, as to whether one is entitled to grant of one increment on completion of 12 months of service, even if he or she retires on the date falling next to date of retirement, has been set at rest in the indicated case, upto the Hon'ble Apex Court of the country, there is no occasion with the respondents to deny the benefit of same to the applicant, who is similarly situated person. She states that the applicant has made a representation dated 12.9.2019 (Annexure A-4), which has not yet been entertained by the respondents and as such direction be issued to them to decide it within a fixed time frame.

3. Notice.
4. Mr. Anshul Bansal, Advocate, accepts notice.
5. Mr. Bansal, does not object to the disposal of the O.A. in the requested manner.

6. In view of the ad-idem intra parties, and without commenting anything on merits of the case, else it may prejudice either of them, this O.A is disposed of with a direction to the respondents to consider the indicated representation by passing a reasoned and speaking order in the light of law laid down in the pointed case, on the claim of the applicant, within a period of two months from the date of receipt of a copy of this order. No costs.

**(MOHD. JAMSHED)**  
**MEMBER (A)**

**(SANJEEV KAUSHIK)**  
**MEMBER (J)**

**PLACE: SHIMLA**  
**Dated: 08.11.2019**

HC\*

